

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 24th of July, 2023

S.O 379 .- In exercise of the powers conferred by section 128 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017) (hereinafter referred to as the said Act), the Government, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government Jammu and Kashmir, the Finance Department, SRO GST No. 15/2018- Tax, dated the 11th January, 2018, namely: —

In the said notification, after the sixth proviso, the following proviso shall be inserted, namely: —

“Provided also that the amount of late fee payable under section 47 of the said Act shall stand waived which is in excess of two hundred and fifty rupees and shall stand fully waived where the total amount of state tax payable in the said return is nil, for the registered persons who fail to furnish the return in **FORM GSTR-4** for the quarters from July, 2017 to March 2019 or for the Financial years from 2019-20 to 2021-22 by the due date but furnish the said return between the period from the 1st day of April, 2023 to the 30th day of June, 2023.”

This notification shall deemed to have come into force w.e.f 31st day of March, 2023.

By Order of the Jammu and Kashmir Government.

Sd/-

(Santosh D Vaidya) IAS

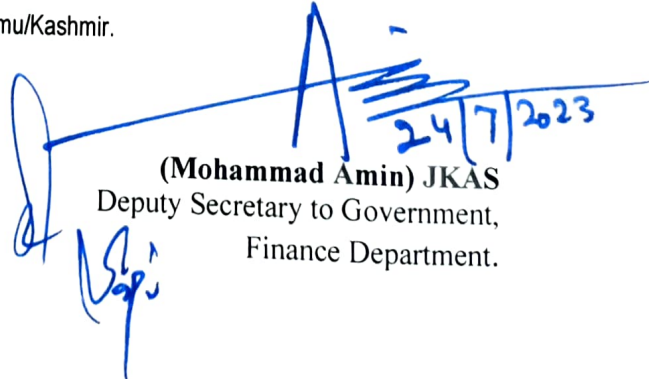
Principal Secretary to the Government,
Finance Department.

Dated: 24 - 07 - 2023

No: FD-ST/34/2021(Part-I)

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, Gol, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.


(Mohammad Amin) JKAS
Deputy Secretary to Government,
Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 24th of July, 2023

S.O 380 .-In exercise of the powers conferred by section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act no. V of 2017) (hereinafter referred to as the said Act), the Jammu and Kashmir Government, on the recommendations of the Council, hereby notifies that the registered person, whose registration has been cancelled under clause (b) or clause (c) of sub-section (2) of section 29 of the said Act on or before the 31st day of December, 2022, and who has failed to apply for revocation of cancellation of such registration within the time period specified in section 30 of the said Act as the class of registered persons who shall follow the following special procedure in respect of revocation of cancellation of such registration, namely:—

- (a) the registered person may apply for revocation of cancellation of such registration upto the 30th day of June, 2023;
- (b) the application for revocation shall be filed only after furnishing the returns due upto the effective date of cancellation of registration and after payment of any amount due as tax, in terms of such returns, along with any amount payable towards interest, penalty and late fee in respect of the such returns;
- (c) no further extension of time period for filing application for revocation of cancellation of registration shall be available in such cases.

Explanation: For the purposes of this notification, the person who has failed to apply for revocation of cancellation of registration within the time period specified in section 30 of the said Act includes a person whose appeal against the order of cancellation of registration or the order rejecting application for revocation of cancellation of registration under section 107 of the said Act has been rejected on the ground of failure to adhere to the time limit specified under sub-section (1) of section 30 of the said Act.

This notification shall deemed to have come into force w.e.f 31st day of March, 2023.

By Order of the Jammu and Kashmir Government.

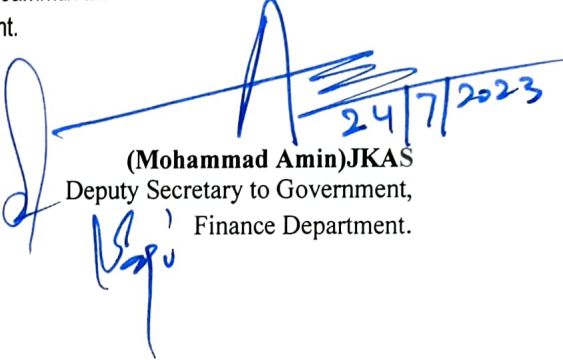
Sd/-
(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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(Mohammad Amin)JKAS
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Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar
NOTIFICATION
Srinagar, the 24th of July, 2023

S.O 381 .-In exercise of the powers conferred by section 164 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act no.V of 2017), the Government, on the recommendations of the Council, hereby makes the following rules further to amend the Jammu and Kashmir Goods and Services Tax Rules, 2017, namely: —

1. Short title and commencement.— (1) These rules may be called the Jammu and Kashmir Goods and Services Tax (Amendment) Rules, 2023.

(2) They shall be deemed to have come into force from the 26th day of December, 2022.

2. In the Jammu and Kashmir Goods and Services Tax Rules, 2017 in rule 8,-

i. for sub-rule (4A), the following sub-rule shall be substituted, namely:-

“(4A) Where an applicant, other than a person notified under sub-section (6D) of section 25, opts for authentication of Aadhaar number, he shall, while submitting the application under sub-rule (4), undergo authentication of Aadhaar number and the date of submission of the application in such cases shall be the date of authentication of the Aadhaar number, or fifteen days from the submission of the application in Part B of FORM GST REG-01 under sub-rule (4), whichever is earlier.

Provided that every application made under sub-rule (4) by a person, other than a person notified under sub-section (6D) of section 25, who has opted for authentication of Aadhaar number and is identified on the common portal, based on data analysis and risk parameters, shall be followed by biometric-based Aadhaar authentication and taking photograph of the applicant where the applicant is an individual or of such individuals in relation to the applicant as notified under sub-section (6C) of section 25 where the applicant is not an individual, along with the verification of the original copy of the documents uploaded with the application in FORM GST REG-01 at one of the Facilitation Centres notified by the Commissioner for the purpose of this sub-rule and the application shall be deemed to be complete only after completion of the process laid down under this proviso.”;



- ii. in sub-rule (4B), for and words, "provisions of", the words "proviso to", shall be substituted.

By order of the Government of the Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS

Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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(Mohammad Amin)JKAS

Deputy Secretary to Government,
Finance Department.



GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Jammu/Srinagar, the 24th of July, 2023

S.O 382 .-In pursuance of the powers conferred by sub-rule (4B) of rule 8 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby makes the following amendment in the notification of the Government of Jammu and Kashmir, the Finance Department SO No. 105/2023- Tax, dated the 03rd March, 2023, namely:-

In the said notification, for the words, "provisions of", the words "proviso to" shall be substituted.

2. They shall be deemed to have come into force from the 26th day of December, 2022.

By order of the Government of the Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS

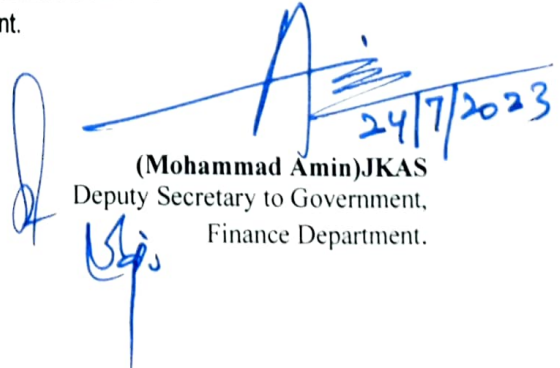
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 24th of July, 2023

S.O 383.-In exercise of the powers conferred by section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017) (hereinafter referred to as the said Act), the Government, on the recommendations of the Council, hereby notifies that the registered persons who failed to furnish a valid return within a period of thirty days from the service of the assessment order issued on or before the 28th day of February, 2023 under sub-section (1) of section 62 of the said Act, as the classes of registered persons, in respect of whom said assessment order shall be deemed to have been withdrawn, if such registered persons follow the special procedures as specified below, namely,-

(i) the registered persons shall furnish the said return on or before the 30th day of June 2023;

(ii) the return shall be accompanied by payment of interest due under sub-section (1) of section 50 of the said Act and the late fee payable under section 47 of the said Act,

Irrespective of whether or not an appeal had been filed against such assessment order under section 107 of the said Act or whether or not the appeal, if any, filed against the said assessment order has been decided.

This notification shall deemed to have come in to force w.e.f. 31st day of March, 2023.

By order of the Government of the Jammu and Kashmir.

Sd/-

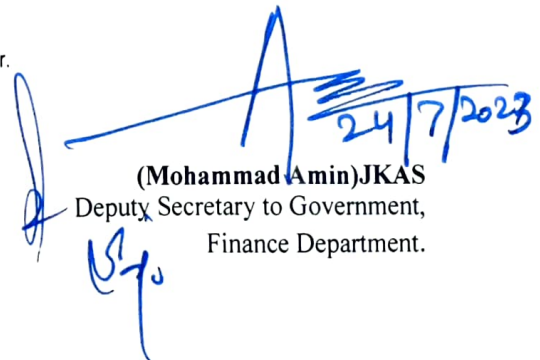
(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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Deputy Secretary to Government,
Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Srinagar, the 24th of July, 2023

S.O. 384 .- In exercise of the powers conferred by section 128 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No.V of 2017) (hereinafter referred to as the said Act), the Government, on the recommendations of the Council, hereby waives the amount of late fee referred to in section 47 of the said Act in respect of the return to be furnished under section 44 of the said Act for the financial year 2022-23 onwards, which is in excess of amount as specified in Column (3) of the Table below, for the classes of registered persons mentioned in the corresponding entry in Column (2) of the Table below, who fails to furnish the return by the due date, namely:—

Table

Serial Number	Class of registered persons	Amount
(1)	(2)	(3)
1.	Registered persons having an aggregate turnover of up to five crore rupees in the relevant financial year.	Twenty-five rupees per day, subject to a maximum of an amount calculated at 0.02 per cent. of turnover in the State or Union territory.
2.	Registered persons having an aggregate turnover of more than five crores rupees and up to twenty crore rupees in the relevant financial year.	Fifty rupees per day, subject to a maximum of an amount calculated at 0.02 per cent. of turnover in the State or Union territory.

Provided that for the registered persons who fail to furnish the return under section 44 of the said Act by the due date for any of the financial years 2017-18, 2018-19, 2019-20, 2020-21 or 2021-22, but furnish the said return between the period from the 1st day of April, 2023 to the 30th day of June, 2023, the total amount of late fee under section 47 of the said Act payable in respect of the said return, shall stand waived which is in excess of ten thousand rupees.

This notification shall deemed to have come in to force w.e.f. 31st day of March, 2023.

By order of the Government of the Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

Dated: 24 - 07 - 2023

No: FD-ST/34/2021(Part-I)

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GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 24th of July, 2023

S.O. 385 -In exercise of the powers conferred by section 128 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No.V of 2017), the Government, on the recommendations of the Council, hereby waives the amount of late fee referred to in section 47 of the Act, which is in excess of five hundred rupees for the registered persons who fail to furnish the final return in **FORM GSTR-10** by the due date but furnish the said return between the period from the 1st day of April, 2023 to the 30th day of June, 2023.

This notification shall deemed to have come in to force w.e.f. 31st day of March, 2023.

By order of the Government of the Jammu and Kashmir.

Sd/-

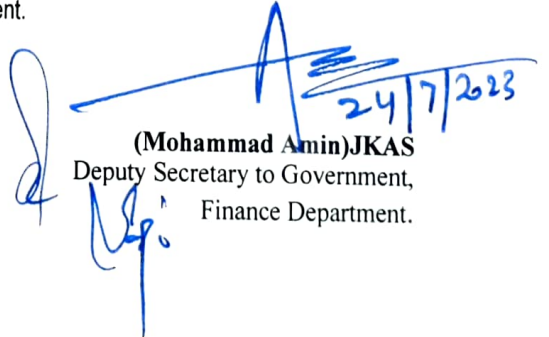
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No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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Deputy Secretary to Government,
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GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 24th of July, 2023

S.O 386 .- In exercise of the powers conferred by section 168A of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No.V of 2017) (hereinafter referred to as the said Act) read with section 20 of the Integrated Goods and Services Tax Act, 2017 (13 of 2017), and in partial modification of the notifications of the Government of Jammu and Kashmir, Finance Department, SO No. 401/2022- Tax, dated the 22nd of August, 2022, the Government, on the recommendations of the Council, hereby, extends the time limit specified under sub section (10) of section 73 for issuance of order under subsection (9) of section 73 of the said Act, for recovery of tax not paid or short paid or of input tax credit wrongly availed or utilized, relating to the period as specified below, namely:-

- (i) for the financial year 2017-18, up to the 31st day of December, 2023;
- (ii) for the financial year 2018-19, up to the 31st day of March, 2024;
- (iii) for the financial year 2019-20, up to the 30th day of June, 2024.

This notification shall deemed to have come in to force w.e.f. 31st day of March, 2023.

By order of the Government of the Jammu and Kashmir.

Sd/-

(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

Dated: 24 - 07 - 2023

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Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, the 24th of July, 2023

S.O. 387 .- In exercise of the powers conferred by sub-rule (4) of rule 48 of the Jammu and Kashmir Goods and Services Tax Rules, 2017, the Government, on the recommendations of the Council, hereby makes the following further amendment in the notification of the Government of Jammu and Kashmir, Finance Department, S.O.39/2020- Tax, dated the 29.01.2020 read with S.O 89 dated 10th March, 2022, namely:-

In the said notification, in the first paragraph, with effect from the 1st day of August, 2023, for the words “ten crore rupees”, the words “five crore rupees” shall be substituted.

By order of the Government of the Jammu and Kashmir.

Sd/-

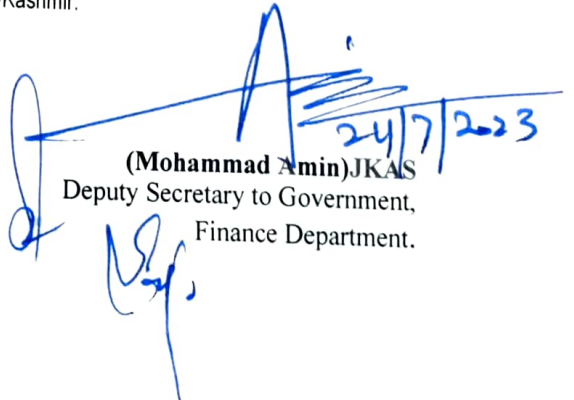
(Santosh D Vaidya)IAS
Principal Secretary to the Government,
Finance Department.

No: FD-ST/34/2021(Part-I)

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Deputy Secretary to Government,
Finance Department.

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT
Civil Secretariat, Jammu/Srinagar
NOTIFICATION
Srinagar, the 29th of July, 2023

SO 308 .-In exercise of the powers conferred by sub-section (1), sub-section (3) and sub-section(4) of section 9, sub-section (1) of section 11, sub-section (5) of section 15, sub-section (1) of section 16 and section 148 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (Act No. V of 2017), the Government, on being satisfied that it is necessary in the public interest so to do, on the recommendations of the Council, hereby makes the following further amendments in the notification of the Government of Jammu and Kashmir, Finance Department SRO GST No.11/2017-Rate, dated the 08th July, 2017, namely:-

In the said notification, in the Table, against serial number 9, in item (iii), in sub-item (b), in the entries under column(5), in condition(2), after these second proviso, the following provisions shall be inserted, namely:-

“Provided also that the option for the Financial Year 2023-2024 shall be exercised on or before the 31stMay, 2023:

Provided also that a GTA who commences new business or crosses threshold for registration during any Financial Year, may exercise the option to itself pay GST on the services supplied by it during that Financial Year by making a declaration in Annexure V before the expiry of forty-five days from the date of applying for GST registration or one month from the date of obtaining registration whichever is later.”.

This notification shall deemed to have come in to force w.e.f. 9th day of May,2023.

By order of the Government of the Jammu and Kashmir.

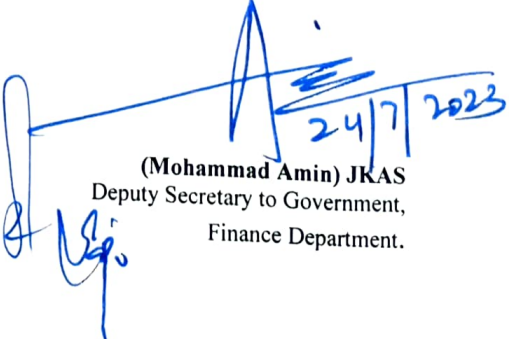
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